

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.511/94.

Tuesday, this the 12th day of April, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P Parameswaran, Auditor,
District Pension Disbursement Office,
Kottayam, Room No.133,
Sony Lodge, Veliyannur Road,
Thrissur.

....Applicant

By Advocate Shri P Ravindran.

Vs.

1. The Controller General of Defence Accounts,
RK Puram, New Delhi.
2. The Controller of Defence Accounts,
Teynampet, Madras.

....Respondents.

By Shri V Ajith Narayanan, Addl Central Govt Standing Counsel.

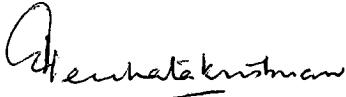
O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure A IV order. After the matter was argued at some length, learned counsel for applicant sought leave to withdraw the application with freedom to move the competent authority under Rule 29 of the Central Civil Services (Control, Classification and Appeal) Rules.

2. We grant leave, and permit applicant to move the competent authority. If a petition/application is made within one month from today, it will be treated as validly instituted within time, and the competent authority will consider it on merits. It is needless to say that an order must state the facts, the conclusion reached and more importantly, the reasons for the conclusion.
3. We dispose of the application as aforesaid. No costs.

Dated the 12th April, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN